

**GOVERNMENT OF MAHARASHTRA**  
**Department of Revenue and Forest, Disaster Management,**  
**Relief and Rehabilitation, Mantralaya, Mumbai- 400 032**  
**No: DMU/2020/CR. 92/DisM-1, Dated: 3<sup>rd</sup> May 2020**

**ORDER**

**Amendment to Revised Consolidated Guidelines on the measures to be taken for containment of Covid-19 in the State**

Reference : Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation ,  
Mantralaya, Mumbai- 400 032 No: DMU/2020/CR. 92/DisM-1, dated: 2<sup>nd</sup> May 2020

In continuation to the order No: DMU/2020/CR. 92/DisM-1, Dated: 2<sup>nd</sup> May 2020 of the State Govt. and in exercise of the powers, conferred under the Disaster Management Act, 2005 the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues orders to amend the following in the consolidated revised guidelines order dated 2<sup>nd</sup> May 2020 for the strict implementation by the concerned authorities of all the departments in the state of Maharashtra

1. Para 7(ii)(d) will read as follows:

*All malls, market complexes and markets shall remain closed in urban areas, i.e., areas within the limits of municipal corporations and municipalities. However, shops selling essential goods in markets and market complexes are permitted.*

*All standalone (single) shops, neighborhood (colony) shops and shops in residential complexes, without any distinction of essential and non-essential, are permitted to remain open in urban areas excluding containment zones. However, in areas under Mumbai Metropolitan Region (MMR), Pune Municipal Corporation, Pimpri Chinchwad Municipal Corporation and Malegaon Municipal Corporation if there are more than 5 shops in a lane/road then besides all shops selling essential goods, up to a maximum of 5 shops selling non-essential goods in that lane/road will be permitted to remain open.*

*All shops in rural areas, except in malls, are permitted to remain open, without any distinction of essential and non-essential.*

*Social distancing (2 gaz ki doori) will be maintained in all cases.*

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA

*Ajay Mehta*  
(AJAY MEHTA)

CHIEF SECRETARY

GOVERNMENT OF MAHARASHTRA